

The Karnataka Decriminalisation (Amendment of Provisions) Act, 2025

Act No. 61 of 2025

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ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ಷರತ್ತುಗಳನ್ನು ಪಾಲಿಸುವಲ್ಲಿ ವಿಫಲವಾದರೆ ಅಥವಾ ಕೈಗಾರಿಕಾ ಯೋಜನೆಗಳನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸುವಾಗ ಅನ್ವಯಿಸಬಹುದಾದ ಅಧಿನಿಯಮ ಅಥವಾ ನಿಯಮಗಳಲ್ಲಿನ ಯಾವುದೇ ಖಂಡವನ್ನು ಉಲ್ಲಂಘಿಸಿದರೆ, ಅಪರಾಧ ನಿರ್ಣೀತವಾದ ಮೇಲೆ ಸೇವಾ ಉಲ್ಲಂಘನೆ, ಉಲ್ಲಂಘನೆಯ ತೀವ್ರತೆ ಮತ್ತು ಕೈಗಾರಿಕೆಗಳ ಪ್ರವರ್ಗದ ಆಧಾರದ ಮೇಲೆ ಮೊದಲ ಅಪರಾಧಕ್ಕಾಗಿ ಎರಡು ಲಕ್ಷ ರೂಪಾಯಿಗಳವರೆಗೆ ವಿಸ್ತರಿಸಬಹುದಾದ ದಂಡದೊಂದಿಗೆ ಮತ್ತು ಎರಡನೇ ಹಾಗೂ ಮುಂದುವರಿದ ಅಪರಾಧಕ್ಕಾಗಿ ನಾಲ್ಕು ಲಕ್ಷ ರೂಪಾಯಿಗಳವರೆಗೆ ವಿಸ್ತರಿಸಬಹುದಾದ ದಂಡದೊಂದಿಗೆ ಮತ್ತು ಎರಡನೇ ಹಾಗೂ ಮುಂದುವರಿದ ಅಪರಾಧಕ್ಕಾಗಿ ನಾಲ್ಕು ಲಕ್ಷ ರೂಪಾಯಿಗಳವರೆಗೆ ವಿಸ್ತರಿಸಬಹುದಾದ ದಂಡದೊಂದಿಗೆ ದಂಡಿತವಾಗತಕ್ಕದ್ದು ಇದರ ಜೊತೆಗೆ, ಸಂಬಂಧಿತ ಇಲಾಖೆಗಳು ಸಂಬಂಧಪಟ್ಟ ಅಸ್ತಿತ್ವದಲ್ಲಿರುವ ಅಧಿನಿಯಮಗಳ ಅಡಿಯಲ್ಲಿ ದಂಡನಾಕ್ರಮವನ್ನು ಪ್ರಾರಂಭಿಸತಕ್ಕದ್ದು."

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆಜ್ಞಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಜಿ. ಶ್ರೀಧರ್

ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಇಲಾಖೆ.

DEPARTMENT OF PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT NOTIFICATION

NO: DPAL 65 SHASANA 2025, BENGALURU, DATED: 12.09.2025

ಭಾರತ ಸಂವಿಧಾನದ ಅನುಚ್ಛೇದ 348ರಡಿಯಲ್ಲಿ ರಾಜ್ಯಪಾಲರಿಂದ ಅಧಿಕೃತಗೊಳಿಸಿದ ಕರ್ನಾಟಕ ನಿರಪರಾಧೀಕರಣ (ಉಪಬಂಧಗಳ ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2025 (2025ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 61)ರ ಭಾಷಾಂತರವನ್ನು ಅಧಿಕೃತ ಆಂಗ್ಲ ಪಠ್ಯವೆಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ (ಭಾಗ IV-A) ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ,-

KARNATAKA ACT NO. 61 OF 2025

(First published in the Karnataka Gazette Extra-ordinary on the 12th day of September, 2025)

THE KARNATAKA DECRIMINALISATION (AMENDMENT OF PROVISIONS) ACT, 2025

(Received the assent of the Governor on the 11^{th} day of September, 2025)

An Act to amend certain enactments for decriminalising and rationalising offences and to further enhance trust-based governance for ease of living and doing business.

Whereas it is to amend certain enactments for decriminalising and rationalising offences and to further enhance trust-based governance for ease of living and doing business and for matters connected therewith for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India, as follows:-

1. Short title, commencement and application.- (1) This Act may be called the Karnataka Decriminalisation (Amendment of Provisions) Act, 2025.

- (2) It shall come into force on such date as the Government of Karnataka may, by notification in the Official Gazette, appoint and different dates may be appointed for amendments relating to different enactments.
- (3) The amendment of any enactment by this Act shall not affect any other enactment in which the amended enactment has been applied, incorporated or referred to.
- (4) This Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand or any indemnity already granted, or the proof of any past act or thing;
- (5) This Act shall not affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby amended.
- (6) The amendment of any enactment by this Act shall not revive restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.
- **2. Amendment of Karnataka Act 36 of 1964.-** In the Bangalore Water Supply and Sewerage Act, 1964 (Karnataka Act 36 of 1964),-
 - (1) In section 62,-
- (a) after clause (b), in the hanging para, the words, "with imprisonment which may extend to six months or", shall be omitted;
 - (b) in clause (i).-
 - (i) for the word "fine", the word "penalty", shall be substituted; and
 - (ii) the words "or with both" shall be omitted;
- (c) for the table and the entries relating thereunder the following table, shall be substituted, namely:-

"TABLE

Provisions of the Act	Subject	Maximum penalty which may be imposed	Daily penalty which may be imposed
(1)	(2)	(3)	(4)
Section 28	Trespassing on premises connected with water supply.	10,000	-
Section 30	Failure to maintain house connections in conformity with regulations	10,000	-
Section 32 Sub-Section (2)	Occupying or allowing occupation of house without proper water supply	10,000	-
Section 32 Sub-Section (3)	Failure to comply with requisition to make house connection	10,000	100
Section 34	Use for non-domestic purposes of water supplied for domestic purposes	50,000	100

Provisions of the Act	Subject	Maximum penalty which may be imposed	Daily penalty which may be imposed
(1)	(2)	(3)	(4)
Section 49	Waste or misuse of water	50,000	-
Section 50	Refusal of admittance, etc	10,000	-
Section 52 Sub-section (1)	Laying of water pipes, etc., in a position where the same may be injured or water therein polluted	50,000	100
Section 59 Sub-section (1)	Execution of work by a person other than a licensed plumber	20,000	-
Section 59 Sub-section (2)	Failure to furnish when required name of licensed plumber employed	10,000	-
Section 59 Sub-section (6)	Licensed plumbers not to demand more than the charges prescribed	10,000	-
Section 59 Sub-section (8)	Licensed plumbers not to contravene regulations or execute work carelessly or negligently, etc.,	10,000	-
Section 60	Prohibition of willful or neglectful acts relating to water works.	50,000	-

,,

- (2) in section 85,-
- (a) after clause (b), in the hanging para, the words, "with imprisonment which may extend to six months or", shall be omitted;
 - (i) in clause (i) for the word "fine", the word "penalty", shall be substituted; and
 - (ii) the words "or with both", shall be omitted.
 - (b) for the table and the entries relating thereto, the following table and entries relating thereto, shall be substituted, namely:-

"TABLE

Provisions of the Act	Subject	Maximum penalty which may be imposed	Daily penalty which may be imposed
(1)	(2)	(3)	(4)
Section 65	Injury to, or interference with free flow of contents of Board sewers or drains or sewers communicating with Board sewers	50,000	500
Section 66 Sub- section (2)	Private drain not to be connected with Board sewers without notice	10,000	100
Section 67	Non-compliance with requisition for drainage of undrained premises	20,000	200
Section 68	Erection of new premises without drains	50,000	-
Section 69	Non-compliance with requisition for maintenance of drainage works for any group or block of premises	50,000	

Provisions of the Act	Subject	Maximum penalty which may be imposed	Daily penalty which may be imposed
(1)	(2)	(3)	(4)
Section 70	Non-compliance with direction to close or limit the use of private drains in certain cases	50,000	-
Section 71	Non-compliance with Sanitary Engineer's orders regarding the use of a drain by a person other than the owner thereof	50,000	-
Section 72	Non-compliance with requisition for keeping sewage and rain water drains distinct	50,000	-
Section 73	Non-compliance with requisition for the pavement of court yard <i>etc.</i> ,	10,000	-
Section 75	Connection with Board sewers without written permission	50,000	500
Section 78 sub-section (4)	Non-compliance with requisition to close, remove or divert a pipe or drain	50,000	500
Section 82 sub-section (1)	Execution of work by a person other than a licensed plumber	50,000	-
Section 82 sub-section (2) read with section 59 (2)		10,000	-
Section 82 subsection (6) read with section 59(2)	Licensed plumbers not to demand more than the charges prescribed	50,000	-
Section 82 sub- section (8) read with section 59(2)	Licensed plumbers not to contravene regulations or execute work carelessly or negligently. <i>Etc.</i> ,	50,000	-

"

- **3. Amendment of Karnataka Act 34 of 1987.-** In the Karnataka Urban Development Authorities Act, 1987 (Karnataka Act 34 of 1987),-
- (1) in section 32, in sub-section (9), for the words, "fine which may extend to ten thousand rupees", the words, "penalty which may extend to fifty thousand rupees", shall be substituted; and
- (2) in section 75 for the words, "with fine which may extend to five hundred rupees and in the case of a continuing contravention, with fine which may extend to fifty rupees", the words, "with penalty which may extend to five thousand rupees and in the case of a continuing contravention, with penalty which may extend to five hundred rupees", shall be substituted.
- **4. Amendment of Karnataka Act 27 of 1966.-** In the Karnataka Agricultural Produce Marketing (Regulation and Development) Act, 1966 (Karnataka Act 27 of 1966),-

- (1) in section 118, for the words, "imprisonment for a term which may extend to six months or with fine which may extend to five thousand rupees or with both", the words, "imprisonment for a term which may extend to three months or with fine which may extend to ten thousand rupees for the first offence, for second offence rupees twenty thousand and for third offence thirty thousand or with both", shall be substituted.
 - (2) in section 118A,-
 - (a) in sub-section (1), for the words "be punished with fine not exceeding rupees five thousand", the words, "be punished with penalty not exceeding rupees ten thousand for the first offence, for second offence rupees twenty thousand and for third offence rupees thirty thousand", shall be substituted.
 - (b) in sub section (2) for the words "punished with imprisonment for a term which may extend to six months and with fine which may extend to twice the value of the price and in the case of continuing contravention with a further fine which may extend to rupees one thousand per day", the words, "punished with imprisonment for a term which may extend to three months or with both which may extend to twice the value of the price and in the case of continuing contravention with a further fine which may extend to rupees ten thousand for the first offence, for second offence rupees twenty thousand and for third offence rupees thirty thousand", shall be substituted;
- (3) in section 121, for the words, "be punished with imprisonment which may extend to one year and with fine which may extend to one thousand rupees", the words, "be punished with imprisonment which may extend to six months and with fine which may extend to rupees thirty thousand", shall be substituted.
- (4) in section 131I, for the words, "conviction, be punished with imprisonment for a term which may extend to six months or with a fine which may extend to five thousand rupees or with both", the words, "conviction be punished with imprisonment which may extend to three months or with fine which may extend to rupees ten thousand for the first offence or with both, for second offence rupees twenty thousand and for third offence rupees thirty thousand", shall be substituted.
- **5. Amendment of Karnataka Act 11 of 1961.-** In the Karnataka Warehouses Act, 1961 (Karnataka Act 11 of 1962), in section 33 in clause (a), for the words, "with simple imprisonment which may extend to six months, or with fine which may extend to one thousand rupees, or with both", the words, "with penalty which may extend to ten thousand rupees", shall be substituted.
- **6. Amendment of Karnataka Act 21 of 2015.-** In the Karnataka Tourism Trade (Facilitation and Regulation) Act, 2015 (Karnataka Act 21 of 2015),-
- (1) in section 8, for sub-section (5), the following shall be substituted, namely:-
 - "(5) Any person or Organisation who having been found to be conducting or operating a category of tourism trade requiring mandatory registration or recognition under sub-section (3), without such valid registration, and having been subjected to an initial penalty or warming for such non-compliance under sub-section (4), continues to contrivance the provisions of sub-section (3), shall

be liable to further penalties and administrative sanctions to be imposed by the prescribed Authority in accordance with such procedure as may be prescribed.

- (a) For the first such instance of contravention, such person shall be liable to a monetary penalty as may be prescribed, Authority may order the suspension, for a period which may extend to three months of any existing trade license or No Objection Certificate (NOC) from local authorities held by such person for the tourism trade concerned or may direct such authorities to suspend the same.
- (b) For the second such instance of continued contravention, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the first instance of continued contravention, as may be prescribed. In addition, the prescribed authority may order the suspension, for a period which may extend to six months of any existing trade license or No Objection Certificate from local authorities held by such person for the tourism trade concerned or may direct such authorities to suspend the same.
- (c) For the third or any subsequent such instance of continued contravention, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the second instance of continued contravention, such penalty shall be as may be prescribed. The prescribed authority shall order the cancellation or termination or direct the concerned local authorities to cancel or terminate, any existing trade license or No Objection Certificate held by such person for the tourism trade concerned:

Provided that, no such monetary penalty or administrative sanction shall be imposed without giving the person concerned a reasonable opportunity of being heard. The rules shall also prescribe the criteria for determining continued and repeat offenses and the appellate mechanism."

(2) In section 16,-

- (a) in sub section (8), for the words, "fine and whoever repeats or continues to act as a tour guide, having been fined for such offence, shall be arrested without warrant by any police officer not below the rank of sub-inspector", the word "penalty", shall be substituted; and
 - (b) for sub section (9), the following shall be substituted, namely:-
 - "(9) Any person who, having been previously penalised under subsection (8), for acting as a Guide without valid license or registration or in contravention of the conditions of license or registration, continues to act as such or repeats the offense, shall be liable to further penalties and administrative sanctions to be imposed by the Prescribed Authority in such manner as may be prescribed.
 - (a) For the first such offense, such person shall be liable to a monetary penalty as may be prescribed. The Prescribed Authority may order the suspension of their license or registration or recognition (If any previously obtained and is being misused or if they are operating despite a prior penalty for non registration), for a period which may extend to three months.
 - (b) For the second such repeated offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the first repeated offense, as may be prescribed and the Prescribed

Authority may of their license or order the suspension registration or recognition (if any) for a period which may extend to six months.

(c) For the third or any subsequent such repeated offence such person shall be liable to a monetary penalty, which shall be significantly higher than that for the second repeated offence, as may be prescribed. In addition, the Prescribed Authority shall order the cancellation or permanent revocation of any license or registration or recognition held by such person and may debar them from applying for registration for a prescribed period:

Provided that, no such monetary penalty or administrative sanction shall be imposed without giving the person concerned a reasonable opportunity of being heard. The criteria for determining continued and repeat offenses and the appellate mechanism shall be as may be prescribed."

- (3) In section 19, sub-section (2) and (3) shall be omitted.
- (4) In section 23,-
 - (a) in sub-section (2),-
 - (i) for clause (a), the following shall be substituted, namely:-
 - "(a) Any person who contravenes the provisions of clause (a) of sub-section (1) by committing any act of touting or malpractice against any tourist, or by engaging in begging or hawking articles for sale at any Area or Place of Tourism Significance, where such practice is prohibited by rules or specific orders, shall be liable to penalties and administrative sanctions to be imposed by the Prescribed Authority or Adjudicating Officer, or by Tourist Mitra for minor initial infractions in accordance with such procedure as may be prescribed.
 - (i) For the first such offense, such person shall be liable to a monetary penalty as may be prescribed. Where the offender is an operator of a tourism trade or holds any license or No Objection Certificate or registration, the prescribed Authority or Adjudicating Officer may order the suspension of such license or No Objection Certificate or registration for a period which may extend to three months.
 - (ii) For the second such offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the first offense, as may be prescribed. Where applicable, the prescribed authority or adjudicating officer may order the suspension of such license or No Objection Certificate or registration for a period which may extend to six months.
 - (iii) For the third or any subsequent such offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the second offense, as may be prescribed. Where applicable, the prescribed authority or adjudicating officer shall order the cancellation termination or of such license or No Objection Certificate or registration:

Provided that, no such monetary penalty or administrative sanction (beyond minor on-the-spot penalties by Tourist Mitra, if prescribed for specific minor acts) shall be imposed without giving the person concerned a reasonable opportunity of being heard. The criteria for determining continued and repeat offenses and the appellate mechanism shall be such as may be prescribed."

- (ii) for clause (b), the following shall be substituted, namely:-
 - "(b) Any person who contravenes the provisions of clause (b) of sub-section (1), by abetting the commission of any act of touting or malpractice against any tourist, or the act of begging or hawking of articles for sale in any Area or Place of Tourism Significance (where prohibited), shall be liable to penalties and administrative sanctions to be imposed by the prescribed authority or adjudicating officer in accordance with such procedure as may be prescribed.
 - (i) For the first such offense, such person shall be liable to a monetary penalty as may be prescribed. Where the abettor is an operator of a tourism trade or holds any license or No Objection Certificate or registration, the prescribed authority or adjudicating officer may order the suspension of such license or No Objection Certificate or registration for a period which may extend to three months.
 - (ii) For the second such offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the first offense, as may be prescribed. Where applicable, the prescribed authority or adjudicating officer may order the suspension of such license or No Objection Certificate or registration for a period which may extend to six months.
 - (iii) For the third or any subsequent such offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the second offense, as may be prescribed. Where applicable, the prescribed authority or adjudicating officer shall order the cancellation or termination of such license or No Objection Certificate or registration:

Provided that, no such monetary penalty or administrative sanction shall be imposed without giving the person concerned a reasonable opportunity of being heard. The criteria for determining continued and repeat offenses and the appellate mechanism shall be such as may be prescribed.

- (iii) for clause (c), the following shall be substituted, namely:-
 - "(c) Any person who contravenes the provisions of clause (c) of sub-section (1) by attempting to commit any act of touting or malpractice against any tourist in any Area or Place of Tourism Significance, shall be liable to penalties and administrative sanctions as follows, to be imposed by the prescribed authority or adjudicating officer in accordance with such procedure as may be prescribed.
 - (i) For the first such offense, such person shall be liable to a monetary penalty as may be prescribed.

- (ii) For the second such offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the first offense, as may be prescribed. Where the offender is an operator of a tourism trade or holds any license or No Objection Certificate or registration, the prescribed authority or adjudicating officer may order the suspension of such license or No Objection Certificate or registration for a period which may extend to three months.
- (iii) For the third or any subsequent such offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the second offense, as may be prescribed. Where applicable, the prescribed authority or adjudicating officer may order the suspension of such license or No Objection Certificate or registration for a period which may extend to six months, or in cases of persistent attempts indicating a clear intent to defraud or harass, may order cancellation:

Provided that, no such monetary penalty or administrative sanction shall be imposed without giving the person concerned a reasonable opportunity of being heard. The criteria for determining continued and repeat offenses and the appellate mechanism shall be as may be prescribed."

- (b) for sub-section (6), following shall be substituted, namely:-
 - "(6) Whoever, having been previously directed to remove themselves under sub-section (3), or (4), and subsequently penalized under sub-section (5), for engaging in hawking articles for sale (where prohibited), commits any further violation of the prohibition on hawking articles for sale in any Area or Place of Tourism Significance, shall be liable to further penalties and administrative sanctions to be imposed by the Prescribed Authority or Adjudicating Officer, which shall be an officer at or above the rank of Tahsildar in accordance with such procedure as may be prescribed.
 - (i) For the first such further violation (after penalty under sub-section (5), such person shall be liable to a significantly higher monetary penalty as may be prescribed. If the hawker operates under any form of local permit or license for any activity, the Prescribed Authority or Adjudicating Officer may order its suspension for a period which may extend to three months.
 - (ii) For the second such further violation, such person shall be liable to a monetary penalty, substantially higher than the previous, as may be prescribed. Any such permit or license may be suspended for a period which may extend to six months.
 - (iii) For the third or any subsequent such further violation, such person shall be liable to a monetary penalty, substantially higher again, as may be prescribed in the rules. In addition, any such permit or license shall be cancelled or terminated, and the person may be debarred from hawking in specified tourist areas for a defined period.

Provided that, no such monetary penalty or administrative sanction shall be imposed without giving the person concerned a reasonable opportunity of being heard. The aspect of arrest by police for this regulatory contravention shall be removed. The criteria for determining repeat offenses and the appellate mechanism shall be as may be prescribed."

(5) In section 24,-

- (a) in sub section (1), after the words, "each district of the state" the words, "Penalties and administrative sanctions to be imposed by the Competent Authority or a designated Adjudicating Officer." shall be inserted
- (b) in sub-section (8), for the words, "on conviction be punishable with imprisonment for a term which shall not be less than three months but which may extend to three years or with fine which may extend to rupees five thousand or with both." the words "shall be liable to a penalty as may be prescribed" shall be substituted.
- (c) after sub-section (8), the following shall inserted, namely:-
- "(9) Minor acts (e.g., littering, causing minor nuisance) observed by Tourist Mitra shall lead to on-the-spot warnings or minor penalties levied by them (or by an adjudicating officer upon their report) as prescribed.
- (10) Significant damage, deterioration, or wilful obstruction shall attract higher monetary penalties imposed by the competent authority.
- (11) In addition, where the offender is an operator of a tourism trade or holds any licenseor No Objection Certificate or registration relevant to activities impacting the Area/ Place of Tourism Significance, the Adjudicating Officer may order the suspension of such license licenseor No Objection Certificate or registration for a period which may extend to three to six months, particularly if the offense involves negligence leading to damage or deterioration.
- (12) Imprisonment to be considered only as a last resort for exceptionally severe, deliberate, or repeated acts causing substantial irreversible damage, with clear definitions in the Act or rules made thereunder."

(6) in section 25,-

- (a) for sub-section (1), the following shall be substituted, namely:-
- "(1) If any person, company, association or firm or any other body falsely represents any tourism trade as holding a mandatory recognition under this Act, or a voluntary grade which it has not been awarded, the Prescribed Authority shall, in accordance with such procedure as may be prescribed. Impose penalties and administrative sanctions as follows:-
 - (i) For the first such offense, such person or entity shall be liable to a monetary penalty as may be prescribed.
 - (ii) For the second such offense of false representation, such person or entity shall be liable to a monetary penalty, which shall be significantly higher than that for the first offense, as may be prescribed. The Prescribed Authority may order the suspension, for a period which may extend to six months of any other trade license

or No objection Certificate from local authorities held by such person or entity for the tourism trade concerned.

(iii) For the third or any subsequent such offense of false representation, such person or entity shall be liable to a monetary penalty, which shall be significantly higher than that for the second offense, as may be prescribed in the rules. In addition, the Prescribed Authority shall order the cancellation or termination of any other trade license or No objection Certificate from local authorities held by such person or entity for the tourism trade concerned.

Provided that, no such monetary penalty or administrative sanction shall be imposed without giving the person or entity concerned a reasonable opportunity of being heard. the criteria for determining repeat offences and the appellate mechanism shall be such as may be prescribed."

- (b) sub-section (2), shall be omitted.
- (7) in section 26,-
 - (a) for sub-section (2), the following shall be substituted, namely:-
 - "(2) Any person, company, association or firm or any other body who contravenes the provisions of sub- section (1) by using any brand belonging to Government tourism entities without permission or authorization shall be liable to penalties and administrative sanctions as follows, to be imposed by the Prescribed Authority in accordance with such procedure as may be prescribed.
 - (i) For the first such offense, such person or entity shall be liable to a monetary penalty as may be prescribed.
 - (ii) For the second such offense of unauthorized use (after being penalized for the first), such person or entity shall be liable to a monetary penalty, which shall be significantly higher than that for the first offense, as may be prescribed. The Prescribed Authority may order the suspension, for a period which may extend to six months of any trade license or No objection Certificate from local authorities held by such person or entity for their tourism trade.
 - (iii) For the third or any subsequent such offense of unauthorized use, such person or entity shall be liable to a monetary penalty, which shall be significantly higher than that for the second offense, as may be prescribed. The Prescribed Authority shall order the cancellation or termination of any trade license or No objection Certificate from local authorities held by such person or entity for their tourism trade:

Provided that no such monetary penalty or administrative sanction shall be imposed without giving the person or entity concerned a reasonable opportunity of being heard. The criteria for determining repeat offenses and appellate mechanism shall be such as may be prescribed."

- (b) for sub-section (4), the following shall be substituted, namely:-
- "(4) Where any person, company, association or firm or any other body, even after imposition of penalty under sub-section (2) continues

to use the Government Tourism Brand, he shall, on conviction, be punishable with fine"

- 7. Amendment of Karnataka Act 18 of 1966.- In the Karnataka Industrial Areas Development Act, 1966 (Karnataka Act, 18 of 1966), in section 39 for the words "imprisonment for a term which may extend to six months, or with penalty which may extend to one thousand rupees, or with both", the words "with penalty which may extend to ten thousand rupees", shall be substituted.
- **8. Amendment of Karnataka Act 14 of 1993.** In the Karnataka Gram Swaraj and Panchayathraj Act, 1993 (Karnataka Act 14 of 1993), in section 281, for the words, "on conviction, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to five hundred rupees or with both" the words, "be punished with fine of rupees one thousand which may be extended to five thousand rupees", shall be substituted.
- **9. Amendment of Karnataka Act 09 of 2013.-** In the Karnataka Lifts, Escalators and Passenger Conveyors Act, 2012 (Karnataka Act 9 of 2013), for section 19, the following shall be substituted, namely:-
 - "19. Violations and Penalty.- Whoever contravenes the provisions of,-
- (a) sections 3, 4 and 5 shall be punishable with a fine which may be extend to ten thousand rupees and in case of a continuing contravention, with a further fine which may extend to one hundred rupees, for every day, after the first day during which the breach has continued;
- (b) section 7 shall be punishable with a fine which may extend to three thousand rupees and in case of a continuing contravention, with a further fine which may extend to one hundred rupees for every day after the first day during which the breach has continued:
- (c) sub-section (1), of section 15, shall be punishable with a fine which may extend to five thousand rupees and in case of a continuing contravention, with a further fine which may extend to one hundred rupees for every day after the first during which the breach has continued; and
- (d) any other provisions of the Act, not covered under clauses (a), (b) and (c) or rules made thereunder or conditions of a license or registration or a direction given by such officer as the Government may authorize under this Act or the rules made thereunder, shall be punishable with a fine which may extend to one thousand rupees and in case of a continuing contravention with a further fine which may extend to one hundred rupees for every day after the first during which the breach has been continued."
- **10. Amendment of Karnataka Act 22 of 1964.-** In the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964),-
- (1) in section 170, in sub-section (9), for the words "with fine which may extend to one thousand rupees" the words "with penalty which may extend to ten thousand rupees" shall be substituted.
- (2) in section 184, in sub-section (3) for the words, "fine which may extend to twenty five rupees, and with a further fine which may extend to ten rupees" the

words "penalty which may extend to two hundred and fifty rupees, and with a further penalty which may extend to one hundred rupees" shall be substituted.

- (3) in section 203, in sub-section (1) for the words, "with fine which may extend to twenty five rupees" the words "with penalty which may extend to two hundred and fifty rupees" shall be substituted.
- (4) in section 208, in sub-section (2), for the words, "fine which may extend to twenty-five rupees, and if any such owner or occupier fails to remove any such projection as aforesaid in respect of which he has been convicted under this section, he shall be punished with further fine which may extend to five rupees" the words "penalty which may extend to two hundred and fifty rupees, and if any such owner or occupier fails to remove any such projection as aforesaid in respect of which he has been convicted under this section, he shall be imposed with further penalty which may extend to one hundred rupees" shall be substituted.
- (5) in section 211, in sub section (3), for the words, "with fine which may extend to twenty rupees", the words "with penalty which may extend to two hundred rupees", shall be substituted.

(6) in section 215,-

- (a) in sub-section (1) for the words, "with fine which may extend to one hundred rupees", the words "with penalty which may extend to one thousand rupees", shall be substituted;
- (b) in sub-section (2) for the words, "with fine which may extend to fifty rupees", the words "with penalty which may extend to five hundred rupees", shall be substituted.
- (7) in section 217, in sub-section (2), for the words, "with fine which may extend to fifty rupees, and with further fine which may extend to ten rupees" the words "with penalty which may extend to five hundred rupees, and with further penalty which may be extended to one hundred rupees", shall be substituted.
- (8) in section 219, in sub-section (2), for the words, "With fine which may extend to twenty-five rupees, and with further fine which may extend to ten rupees", the words, "With penalty which may extend to two hundred and fifty rupees, and with further penalty which may be extended to one hundred rupees", shall be substituted.
- (9) in section 225, for the words, "with fine which may extend to twenty-five rupees" the words "with penalty which may be extended to two hundred and fifty rupees" shall be substituted.
- (10) in section 226, for the words, "with fine which may extend to twenty-five rupees and with further fine which may extend to five rupees" the words "with penalty which may extend to two hundred and fifty rupees and with further penalty which may be extended to one hundred rupees" shall be substituted.
- (11) in section 228, in sub-section (1), for the words, "with fine which may extend to twenty-five rupees, and with further fine which may extend to five rupees" the words "with penalty which may be extended to two hundred and fifty rupees, and with further penalty which may be extended to one hundred rupees" shall be substituted.
- (12) in section 241, in sub-section (2), for the words, "with fine which may extend to fifty rupees and upon any subsequent conviction with fine which may extend to five hundred rupees" the words "with penalty which may extend to five

hundred rupees and upon any subsequent conviction with penalty which may be extended to five thousand rupees" shall be substituted.

- (13) in section 243,-
 - (a) in sub-section (2) for the words, "with fine which may extend to twenty-five rupees." the words "with penalty which may be extended to two hundred and fifty rupees." shall be substituted; and
 - (b) in sub-section (3) for the words, "with fine which may extend to five rupees" the words "with penalty which may be extended to five hundred rupees" shall be substituted.
- (14) in section 256, in sub-section (6), for the words, "with fine which may extend to two hundred rupees, and with further fine which may extend to forty rupees" the words "with penalty which may extend to two thousand rupees, and with further penalty which may be extended to four hundred rupees" shall be substituted.
- (15) in section 260, in sub-section (3), for the words, "fifty rupees" the words "five hundred rupees" shall be substituted.
- (16) in section 266, for the words, "fifty rupees" the words "five hundred rupees" shall be substituted.
- **11. Amendment of Karnataka Act 14 of 1977.-** In the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977),-
 - (1) in section 424, in sub-section (2),-
 - (a) in clause (a), for the words, "with fine which may extend to one thousand rupees" and "with fine which may extend to three hundred rupees" the words "with penalty which may extend to ten thousand rupees" and "penalty which may be extended to three thousand rupees" shall respectively be substituted; and
 - (b) in clause (b), for the words, "with fine which may extend to two hundred rupees" the words "with penalty which may be extended to two thousand rupees" shall be substituted.
 - (2) in section 431, in sub-section (2), in clause (c) for the word, "fine" the word "penalty" shall be substituted.
 - (3) for Schedule XI, and the entries relating thereto, the following shall be substituted, namely:-

"SCHEDULE XI ORDINARY PENALTIES

(see section 431)

Section	Sub- section	Subject	Penalty (in rupees)
(1)	(2)	(3)	(4)
80	(1)	Interested councilor voting or taking part in discussion.	Two thousand

			-
114	(1) and (3)	Failure to give notice of transfer of title or to produce documents.	Five hundred
188		Trespassing on premises connected with water supply.	Five hundred
190		Failure to maintain house connections in conformity with bye-laws.	Five hundred
192	(2)	Occupying or allowing occupation of house without proper water supply	Five hundred
192	(3)	Failure to comply with requisition to make house connection.	Five hundred
194		Use for non-domestic purposes of Water supplied for domestic purpose	One thousand
208		Waste or misuse of water	Five hundred
209		Refusal of admittance, etc.	One thousand
211	(1)	Laying of water pipes, etc., in a position where the same may be injured or water therein polluted.	One thousand
218	(1)	Execution of work by a person other than a licensed plumber.	Two thousand
218	(2)	Failure to furnish when required name of licensed plumber employed.	One thousand
218	(6)	Licensed plumber not to demand more than the charges prescribed.	One thousand
218	(8)	Licensed plumbers not to contravene regulation or execute work carelessly or negligently etc.	One thousand
219		Prohibition of wilful or neglectful acts relating to water works.	One thousand
223		Flow of contents of corporation sewers or drains or sewers communicating with corporation sewers.	One thousand
224	(2)	Private drain not to be connected with corporation sewers without notice	Five hundred
225	(2) and (4)	Non-compliance with requisition for drainage of undrained premises.	Not less than one thousand rupees and not more than five thousand rupees.

226		Erection of new premises without drains.	Ten thousand
227		Non-compliance with requisition for maintenance or drainage works for any group or block of premises.	One thousand
228		Non-compliance with direction to close or limit the use of private drains in certain cases.	Five hundred
229		Non-compliance with Commissioner's orders regarding the use of a drain by a person other than the owner thereof.	Five hundred
230		Non-compliance with requisition for keeping sewage and rain water drains distinct.	Five hundred
231		Non-compliance with requisition for the payment of court-yard etc.	Five hundred
233		Connection with sewers without written permission.	Two thousand
236	(4)	Non-compliance with requisition to close, remove or divert pipe or drain.	Five hundred
240	(1)	Execution of work by a person other than a licensed plumber.	Two thousand
240	(2) (read with section 223)	Failure to furnish when required name of licensed plumber employed.	One thousand
240	(2) (read with section 218)	Licensed plumbers not to demand more than the charge prescribed.	One thousand
240	(2) read with section 218 (8)	Licensed plumbers not to contravene regulations or execute work carelessly or negligently, etc.	One thousand
241		Prohibition of wilful or neglectful acts relating to sewage works.	One thousand
242	(3)	Failure to maintain house-drains, etc. in conformity with bye-laws	Five hundred
246	(2)	Keeping of public privy without licence	Five hundred

	(3)	Allowing public privy to be in un-clean condition or improper order.	Five hundred	
247		Failure to comply with requisition to provide privy or to remove privy to another site and failure to keep privies clean and in proper order.	Five hundred	
248		Failure to provide privies for premises used by large numbers of people or to keep them clean and in proper order.	One thousand	
249		Failure to comply with requisition to provide privies for market, cattle shed or cart-stand or to keep them clean and in proper order.	One thousand	
250		Failure to construct privies so as to screen persons using them from view.	Two hundred	
252		Making connection with mains without permission.	Two thousand	
272		Building within street alignment or building line without permission.	Ten thousand	
273	(1)	Failure to comply with orders to set back buildings.	Five thousand	
278		Unlawful displacement etc. of pavement or fences, posts and other materials of public street.	Five thousand	
280		Failure to provide streets or roads on building sites prior to disposal.	Two thousand	
281		Unlawful making or laying of new street.	Five thousand	
283		Failure to comply with requisition to metal etc., private street	One thousand	
285		Building wall or erecting fence, etc., in a street or any public place vested in the control of the corporation.	One thousand	
286		Allowing doors, ground floor windows, etc., to open outwards without licence or contrary to notice.	Two thousand	
287		Failure to remove permanent encroachment.	Two thousand	
288		Failure to remove temporary encroachment	Five hundred	

290		Unlawful removal of bar or storing of timber etc or removal or extinction of light.	Five hundred
291	(1)	Unlawful making of hole or placing of obstruction in street.	Five hundred
	(3)	Failure to remove obstruction	Five hundred
292		Construction, etc., of building without licence where street or foot-way is likely to be obstructed.	Five hundred
292		Failure to fence, etc., such building while under repair.	Five hundred
293	(3)	Unlawful destruction, etc., of number of public street.	Two hundred
294	(2)	Unlawful destruction etc., of number of building	Two hundred
294	(3)	Failure to replace number when required to do so.	Two hundred
296	(5)	Construction or reconstructing buildings contrary to declaration issued by corporation.	Two thousand
297	(1)	Failure to comply with requisition to round or display off building at corners of streets.	One thousand
298		Construction, reconstruction or retention of external roof, etc., with inflammable materials.	Five hundred
310	(1)	Failure to send notice to Commissioner after completion of construction or reconstruction of building.	Five hundred
319		Failure to keep external wall of premises in proper repair.	Two hundred
322		Failure to comply with requisition to take down, repair or secure dangerous structure.	Five thousand
323		Failure to comply with requisition to secure, lop or cut down dangerous trees.	Five hundred

324		Failure to comply with requisition to repair, etc., tank or other place dangerous to passers-by or persons living in neighbourhood.	Five hundred
325		Failure to comply with notice regarding precautions against fire.	One thousand
326	(1)	Constructing well, etc without permission.	Five hundred
	(2)	Failure to comply with notice to fill up or demolish well, etc.	Five hundred
327		Failure to comply with requisition to stop dangerous quarrying	One thousand
328	(1)	Failure to comply with requisition to fill up etc., tank or well, or drain off water, etc.	Five thousand
	(3)	Cultivating contrary to prohibitions or regulations.	Five thousand
329		Failure to comply with requisition to cleanse or close, etc., tanks, well or other source of water used for drinking, bathing or washing clothes.	Five hundred
331		Defiling water in tanks, etc.	Five hundred
332		Failure to comply with requisition to enclose, clear or cleanse untenanted premises.	Five hundred
333		Failure to comply with requisition to clear of cleanse, tec., building or land in filthy state or overgrown with any thick or noxious vegetation.	Five hundred
334		Failure to comply with requisition to abate nuisance caused or likely to be caused by dumping, etc., of coal ashes, etc.	One thousand
335		Failure to comply with requisition to fence building or land or trim, prune or cut hedges and trees or lower an enclosing wall.	Five hundred
336		Failure to comply with requisition to lime-wash or otherwise cleanse building.	Five hundred

337		Failure to comply with requisition to	One thousand
		execute work or take other action with respect to insanitary buildings.	rupees in the case of masonry building and five hundred rupees in the case of hut.
338	(2)	Using or allowing the use of buildings unfit for human habitation after prohibition.	Two hundred For each day
	(4)	Failure to comply with requisition to demolish the same.	Two hundred per day
339	(1)	Allowing overcrowding in building after order to abate the same.	Two hundred per day
	(4)	Failure to comply with requisition to vacate over crowed building or room.	Two hundred per day
343	(1)	Keeping a lodging house, eating house, tea shop, etc., without licence or contrary to the licence.	One thousand
344	(a)	Unlawful keeping of pigs	Two hundred
	(b)	Unlawful keeping of animals so as to be a nuisance or danger.	Two hundred
	(c)	Feeding of animal on filth	Two hundred
346		Use of place as stable, cattle shed, etc. without licence or contrary to licence.	Five hundred
347		Construction or maintenance of stable, cattle shed, etc., contrary to Act or subsidiary legislation.	Five hundred
349		Using a public place or the sides of a public street as a cart stand, etc	Two hundred
351	(1)	Opening or keeping open a new private cart-stand without licence or contrary to licence	Two thousand
352		Failure to remove carcasses of animals	Two hundred
353	(1)	Using a place for any of the purposes specified in Schedule X without licence or contrary to licence.	Two thousand
354	(1), (2) and (3)	Unlawful erection of factory workshop, workplace and machinery.	Ten thousand

	(5)	Disobedience of order regarding	Five thousand
255	/43	chimneys.	0 11
355	(1)	Disobedience of order regarding abatement of nuisance	One thousand
355	(2)	Disobedience of order prohibiting the working of the factory, etc., or the use of particular kind of fuel.	Two thousand
357		Failure to comply with requisition to put factory etc., in order to abate overcrowding,, etc.	One thousand
358		Disobedience of order regarding abatement of nuisance or danger life etc.	One thousand
363	(2)	Washing of clothes by washerman at unauthorized places.	Two hundred
365		Use if place as slaughter house without licence or contrary to licence.	Five hundred
367		Slaughter of animals for sale of food or skinning or cutting up carcasses for every animal without licence or contrary to licence or skin or drying skin so as to cause carcass or nuisance.	Two hundred for every animal carcass or skin
370		Sale or exposure for sale in public market of animal or article without permission or contrary to permission	Five hundred
371	(2)	Opening private market without licence or contrary to permission.	One thousand
372		Keeping open private market without licence or contrary to licence	One thousand
375		Sale or exposure for sale of animal or articles in un-licenced private market.	Two hundred
376		Failure to comply with direction to construct approaches, drains, etc., to private markets or to pave them etc.	Five hundred
377	(2)	Opening, or keeping open of private market after suspension or refusal of licence for default to carry out works.	Five hundred
378		Breach of market regulations	One hundred

379		Failure of person incharge of markets to expel persons suffering from any infectious or contagious disease.	Five hundred
381		Carrying on butcher's fishmonger's or poultere's trade without licence, etc.	One hundred
382		Sale or exposure for sale of animal or article in public street.	Two hundred
386		Preventing the Commissioner or any person authorised by him from exercising his powers of entry, etc.,	Five hundred
388		Removing or in any way interfering with an animal or article secured under section 387.	Five thousand
392	(1)	Opening, etc., without licence a place for the disposal of the dead.	One thousand
394	(4)	Use or allowance of use of un-licenced burial of burning ground Use of allowance of use of unregistered burial of burning ground	Five hundred One thousand
395		Failure to give information of burials of burnings in burial or burning ground.	Two hundred
396		Construction of vault or grave for burial for corpse in place of public worship.	Five hundred
397	(3)	Burial or burning in place after prohibition.	Two thousand
398		Burial or burning etc., of corpses	Five hundred
400		Discharge of office of grave digger or attendant at place for disposal of dead without licence.	Two hundred
402		Failure of Medical Practitioner or owner or occupier to give information of existence of dangerous disease in private or public dwelling.	Five hundred.
406		Failure to comply with requisition to cleanse or disinfect building or article.	Five hundred
408	(2)	Washing of infected articles at unauthorised places.	Five hundred
409		Giving, lending etc., of infected articles	Five hundred

410		Infected person carrying on occupation.	Five hundred
411	(1)	Entry of infected person into public conveyance without notifying fact of infection.	Five hundred
412	(1)	Failure to disinfect public conveyance etc.	Five hundred
	(2)	Using before obtaining certificates from Health Officer a public conveyance in which an infected person travelled.	Five hundred
413		Letting or sub-letting of infected building without certificate from the Health Officer.	Two thousand
414		Failure to close place of public entertainment	Two thousand
415		Sending infected child to school	Five hundred
416		Use or permitting the use of book from public or circulating library by infected person.	Five hundred
417		Using water after prohibition	Five hundred
419		Failure to give information of small pox.	Five hundred
420		Entering city within forty days of inoculation for small pox without certificate.	One thousand
430	(3)	Prevention of inspection of copies of rules and bye-laws publicly exhibited.	Five hundred
	(4)	Destruction, etc., of board exhibiting printed copies of bye-laws and rules.	Five hundred
443	(7)	Failure to produce licence on request	One hundred
447		Failure to comply with requisition to attend, produce document or give evidence.	One thousand
457	(1)	Failure of occupier to comply with requisition to permit owner to comply for with provisions of Act.	Five hundred for each day
459		Preventing the Commissioner or any person authorised by him from exercising his powers of entry, etc	Five hundred

494	 Obstructing or molesting corporation, standing committee, Mayor, etc.	Two thousand
495	 Removing mark set up for indicating level, etc.	One hundred
496	 Removal, etc. of notice exhibited by or under order of the corporation or	Five hundred
497	 Unlawful removal of earth, sand or other material from land vested in the corporation or deposit of matter or encroachment in or water courses.	Five hundred

"

(4) for Schedule XII, and the entries relating there under the following shall be substituted, namely:-

"SCHEDULE XII PENALTIES FOR CONTINUING BREACHES

(see section 431)

Section	Sub- section	Subject	Penalty (in rupees)
190		Failure to maintain house connections in conformity with byelaws.	One hundred
192	(2) and (3)	Failure to comply with requisition to make house-connection.	One hundred
194		Use for non-domestic purposes of water supplied for domestic purposes.	One hundred
211	(1)	Laying of water pipes etc., in a position where pipes may be injured or water therein polluted.	One hundred
	(2)	Construction of privies etc., in a position where pipe may be injured or water therein polluted.	One thousand
219		Injury to, or interference with the free flow of contents of corporation sewers or drains or sewers communicating with corporation sewers.	Five hundred
224	(2)	Private drains not to be converted with corporation sewers without notice.	One hundred

225		Non-compliance with requisition for drainage of undrained premises.	Two hundred and fifty
233		Connection with sewers without written permission.	Five hundred
236	(4)	Non-compliance with requisition to close, remove or divert a pipe or drain.	One hundred
242	(3)	Failure to maintain house drains, etc., in conformity with bye-laws.	One hundred
246	(2)	Keeping of public privy without licence	One hundred
246	(3)	Allowing public privy to be in on unclean condition or improper order.	One hundred
247		Failure to comply with requisition to provide privy or to remove privy to another site and failure to keep privies clean and in proper order.	One hundred
248		Failure to provide privies for premises used by large number of people or to keep them clean and in proper order.	Two hundred
249		Failure to comply with requisition to provide privies for market, cattlestand or cart-stand or to keep them clean and in proper order.	Two hundred
263	(1)	Allowing rubbish or filth to accumulate.	One hundred
	(4)	On premises for more than twenty four hours.	One hundred
272		Building within street alignment or building line without permission.	One thousand
287	•••	Failure to remove permanent encroachment.	One hundred
288	•••	Failure to remove temporary encroachment.	One hundred
291	(1)	Unlawful making of hole or placing of obstruction in street.	One hundred

292		Construction, etc., of building without licence where street or footway is likely to be obstructed.	One hundred
297	(1)	Failure to comply with requisition to round or display off buildings at corner of streets.	Five hundred
298		Construction, reconstruction or retention of external roof, etc., with inflammable materials.	One hundred
319	•••	Failure to keep external wall of premises in proper repair.	One hundred
324		Failure to comply with requisition to repair etc., tank or other place dangerous to passers-by or persons living in neighbourhood.	One hundred
325		Failure to comply with notice regarding precautions against fire.	One hundred
327	•••	Failure to comply with requisition to stop dangerous quarrying.	One hundred
328		Failure to comply with requisition to fill up, etc., tank or well or drain off water etc.	One hundred
329		Failure to comply with requisition to cleanse or close, etc,. tank, well etc., or other source of water used for drinking, bathing or washing clothes.	One hundred
332		Failure to comply with requisition to enclose, clear or cleanse untenanted premises.	One hundred
333		Failure to comply with requisition to clear or cleanse, etc., building or land in filthy state or overgrown with any thick or noxious vegetation.	One hundred
334		Failure to comply with requisition to abate nuisance caused or likely to be caused by dumping. etc., of coal ashes, etc.	Two hundred

335		Failure to comply with requisition to fence building or land, or trim, prune, or cut hedges and trees or lower an enclosing well.	One hundred
336		Failure to comply with requisition to lime-wash or otherwise cleanse	One hundred
338		Failure to comply with requisition to execute work or take another action with respect to insanitary buildings	One hundred in the case of masonry buildings and One hundred in the case of huts.
343	(1)	Keeping a lodging house, eating house, tea shop, etc., without licence or contrary to licence.	One thousand
344	(a)	Unlawful keeping of pigs.	One hundred
	(b)	Unlawful keeping of animal so as to be a nuisance or danger.	One hundred
346		Use of place at stable, cattle-shed, etc., without licence or contrary to licence.	One hundred
347		Construction or maintenance of stable, cattle-shed, etc. contrary to Act or Subsidiary Legislation.	One hundred
349		Using a public place or the side of public street as a cart-stand, etc.	Two hundred
351		Opening or Keeping open a new private cart-stand without licence or contrary to licence	Two hundred
352		Failure to remove carcass of animal	One hundred
353	(1)	Using a place for any of the purposes specified in Schedule X without licence or contrary to licence.	Five hundred
354	(1),(2) and (3)	Unlawful erection of factory, workshop workplace or machinery.	One thousand
	(5)	Disobedience of order regarding chimneys.	Five hundred
355	(1)	Disobedience order regarding abatement of nuisance.	One thousand

355	(2)	Disobedience of order prohibiting the working of the factory, etc., or the use of particular kind of fuel.	Two thousand
357		Failure to comply with requisition to put factory, etc., in order to abate overcrowding, etc.	One thousand
358		Disobedience of order regarding abatement of nuisance or danger to life, etc.	One thousand
365		Use of place as slaughter house without licence or contrary to licence.	Five hundred
371		Opening private market without licence or contrary to licence.	One thousand
372		Keeping open private market without licence or contrary to licence.	One thousand
378		Breach of market regulation	One hundred
379		Failure of person in charge of markets to expel persons suffering from any infections or contagious disease.	Five hundred
381		Carrying on butcher's, fishmonger's or poulter's trade without licence etc.	One hundred
392		Opening, etc., without licence a place for the disposal of the dead.	One thousand
406		Failure to comply with requisition to cleanse or disinfect building or article.	One hundred
410		Infected person carrying on occupation	Five hundred
414		Failure to close place of public entertainment.	One thousand
417		Using water after prohibition	Five hundred

"

12. Amendment of Karnataka Act 11 of 1963.- In the Karnataka Town and Country Planning Act, 1961 (Karnataka Act 11 of 1963),-

(1) in section 73,-

(a) for the words, "shall, on conviction, be punished with imprisonment for a term which may extend to three months or with fine which may extend to five

thousand rupees or with both" the words "shall, on conviction, be punished with penalty which may extend to fifty thousand rupees" shall be substituted.

- (b) after clause (e), the following shall be inserted, namely:-
- "(f) Every Engineer or Architect registered with a Local Body and responsible for the preparation, certification, submission, or development of building or layout plans under sections 15 and 17 of the Act shall inform the respective owner or developer of the obligation to carry out development or construction strictly in accordance with provisions of the Act and the sanctioned plans. If any owner or developer, after obtaining such approval, undertakes development or construction in violation of the sanctioned plans, the concerned registered Engineer or Architect shall be liable to a penalty of two lakh rupees. In the event of repeated violations, appropriate proceedings shall be initiated for the cancellation of the registration or license of such Engineer or Architect."
- (2) in section 76D for the words "fine which may extend to two hundred rupees or with imprisonment for a term which may extend to two months", the words "penalty which may extend to twenty five thousand rupees" shall be substituted.
- 13. Amendment of Karnataka Act 45 of 2003.- In the Karnataka Industries (Facilitation) Act, 2002 (Karnataka Act 45 of 2003), in section 19, for sub-section (2), the following shall be substituted, namely:-
- "(2) Any manufacturing industry or enterprise which fails to comply with the conditions specified in the undertaking or the self-certification given to the nodal agency while applying for acknowledgement certificate or for violating any clause in the applicable Act or rules while implementing the industrial projects, shall on conviction be punishable, based on contravention of service, severity of violation and category of industry, with penalty which may extend up to two lakh rupees for the first offence and for the second and subsequent offence, with penalty which may extend up to four lakh rupees and the department concerned shall initiate penal action under respective existing Act."

The above translation of ಕರ್ನಾಟಕ ನಿರಪರಾಧೀಕರಣ (ಉಪಬಂಧಗಳ ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2025 (2025ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 61) be published in the official Gazette under Article 348 of the Constitution of India.

THAAWARCHAND GEHLOT GOVERNOR OF KARNATAKA

By Order and in the name of the Governor of Karnataka,

G. Sridhar

Secretary to Government Department of Parliamentary Affairs and Legislation